

**Alcock Ashdown Company Limited (Acquisition
Of undertakings) Amendment Act, 1974**

33 of 1974

[31 August 1974]

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**Alcock Ashdown Company Limited (Acquisition
Of undertakings) Amendment Act, 1974**

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An Act to amend the Alcock Ashdown Company Limited (Acquisition of Undertakings) Act, 1973. BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Act, 1974.
- (2) It shall be deemed to have come into force on the 14th day of December, 1973.

2. Amendment Of Section 4 :-

In section 4 of the Alcock Ashdown Company Limited (Acquisition of Undertakings) Act, 1973,- (56 of 1973)

(i) in sub-section (1), after the words "possession, power or control of the company,", the words "in relation to the undertakings" shall be inserted;

(ii) to sub-section (1), the following Explanation shall be added, namely:-

"Explanation.-- For the avoidance of doubts, it is hereby declared that the expression "undertakings of the company" does not

include-

- (a) any debts due to the company; and
- (b) any amounts recoverable by the company from its shareholders or directors..

3. Repeal :-

The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Ordinance, 1974, (5 of 1974) is hereby repealed.